

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ECT.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Supplementary Statement No. I Seventh Session, 1959; [See Appendix VI, annexure No. 142].
- (ii) Supplementary Statement No. V Sixth Session, 1958; [See Appendix VI, annexure No. 143].
- (iii) Supplementary Statement No. IX Fifth Session, 1958; [See Appendix VI, annexure No. 144].
- (iv) Supplementary Statement No. XVIII Fourth Session, 1958; [See Appendix VI, annexure No. 145].; and
- (v) Supplementary Statement No. XXIV Second Session, 1957; [See Appendix VI, annexure No. 146].

NOTIFICATION UNDER BOMBAY PORT TRUST ACT

Shri S. K. Patil: On behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of Notification No. S.O. 425 dated the 21st February, 1959 issued under the Bombay Port Trust Act, 1879. (Placed in Library, See No. LT-1364/59).

STATEMENT SHOWING ACTION TAKEN OR PROPOSED TO BE TAKEN ON RECOMMENDATIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

Shri Datar: On behalf of Shrimati Alva, I beg to lay on the Table a copy of the Statement showing the action taken or proposed to be taken on the Recommendations made by the

Commissioner for Scheduled Castes and Scheduled Tribes, in his Report for the year 1956-57. [Placed in Library, See No. LT-1365/59].

12.03 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills, passed by the Houses of Parliament during the current Session, and assented to by the President, since a report was last made to the House on the 23rd March, 1959:—

- (1) The Delhi Land Reforms (Amendment) Bill, 1959;
- (2) The Workmen's Compensation (Amendment) Bill, 1959;
- (3) The Delhi Panchayat Raj (Amendment) Bill, 1959; and
- (4) The Parliament (Prevention of Disqualification) Bill, 1959.

12.03½ hrs.

ESTIMATES COMMITTEE

FORTY-NINTH REPORT

Shri B. G. Mehta (Gohilwad): I beg to present the Forty-ninth Report of the Estimates Committee on the Ministry of Finance—'Organisation of the Department of Revenue—Central Board of Revenue'.

12.04 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

ACCIDENT TO COCHIN EXPRESS AT ERODE ON 16TH APRIL, 1959

Shri Hem Barua (Gauhati): Under rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public